

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND SMT. BEENA PILLA, JUDICIAL MEMBER

ITA No. 487/Bang/2019
Assessment year : 2015-16

Jagdish Pandurang Nayak, C/o. Mr. Satish Hebbar, CA, 38/A, 2 nd Floor, Mount Joy Extn., 1 st Main Road, Hanumanthanagar Bangalore – 560 019. PAN: ABGPN 7538M	Vs.	The Assistant Commissioner of Income Tax, Circle 6(3)(1), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri Satish Hebbar, CA
Respondent by	:	Shri Kannan Narayanan, Jt.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	15.07.2021
Date of Pronouncement	:	15.07.2021

ORDER

Per Chandra Poojari, Accountant Member

This appeal by the assessee is directed against the order dated 08.01.2019 of CIT(Appeals), Bengaluru 6, Bengaluru relating to assessment year 2015-16.

2. During the course of hearing of the appeal, the Id. counsel for the assessee sought adjournment on the ground that the assessee has opted for Vivad Se Vishwas Scheme Act (VSVS), 2020 by filing the applications in Form 1 & Form 2. Issue of Form 3 by the department is awaited. The Bench pointed out that the Bangalore Benches in such cases is dismissing

the appeal as withdrawn, with liberty to seek recall of the order, to which the Id. counsel for the assessee agreed. Accordingly, the appeal is dismissed as withdrawn. However, the assessee is at liberty to seek recall of this order in the event of Form No.3, or for any such reason under the VSVS.

3. In the result, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 15th day of July, 2021.

Sd/-
(BEENA PILLAI)
JUDICIAL MEMBER

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 15th July, 2021.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.